

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-504**  
CP (CAA) No.-57/230/232/PB/2018 (2<sup>nd</sup> motion)

**IN THE MATTER OF:**

Akai Consumer Electronics India Ltd. & Ors. With Elite .....**Applicant**  
Electronics Pvt. Ltd.

**SECTION**

U/s 230-232

**Order delivered on 07.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Himanshi Madan, Adv.  
For the Respondent :  
For the RD : Ms. Shankari Mishra, Adv.  
For the IT Deptt. : Mr. Puneet Rai, Sr. St. Counsel with Mr. Nikhil Jain,  
Adv.  
For the OL : Ms. Hemlata Rawat, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that they could not receive any instruction from their client and they are trying to contact their client and therefore sought adjournment. In view of the request made by Ld. Counsel for the Petitioner, list the matter on **20.03.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**